

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 818 of 2020

IN THE MATTER OF:

Mr. Damodar Muddukrishna

...Appellant

Versus

**M/s Cygilant (India) Research & Development
Pvt. Ltd.**

...Respondent

Present: -

For Appellant: Mr. Prasen G. Advocate.

For Respondent: Mr. Yugang Goel, Ms. Tanya Manglik, Advocates.

ORDER
(Virtual Mode)

23.02.2021 Today, when the case was called out Proxy Counsel Mr. Prasen G. submits that main arguing counsel is Mr. Mithun Shashank, Advocate and he is in quarantine due to COVID – 19.

Learned Proxy Counsel prays one-week time to file Rejoinder. Prayer allowed.

List the Appeal 'For Admission (After Notice)' on **2nd March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./ nn /